

[Shri Shafi Qureshi]

Guarantee Corporation Limited, for the period 1st January, 1965 to 31st December, 1965 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956.

- (2) Review by the Government on the working of the above Company. [Placed in library. See No. LT-6756/66].

AMENDMENTS TO MEMO. AND ARTICLES OF ASSOCIATION OF HINDUSTAN STEEL WORKS CONSTRUCTION LTD.

The Deputy Minister in the Ministry of Iron and Steel (Shri P. C. Sethi): Sir, on behalf of Shri T. N. Singh I beg to lay on the Table a copy of the Amendments to the Memorandum of Association and the Articles of Association of the Hindustan Steel Works Construction Limited. [Placed in Library. See No. LT-6757/66].

NOTIFICATIONS UNDER TEXTILES COMMITTEE ACT, 1963

Shri Shafi Qureshi: Sir I beg to lay on the Table—

- (1) A copy each of the following Notifications under sub-section (3) of section 22 of the Textiles Committee Act, 1963:—
- (i) The Textiles Committee (Second Amendment) Rules, 1966, published in Notification No. G.S.R. 591 in Gazette of India dated the 23rd April, 1966.
- (ii) The Textiles Committee (Third Amendment) Rules, 1966, published in Notification No. G.S.R. 1134 in Gazette of India dated 23rd July, 1966.

- (2) A copy of the statement showing reasons for delay in laying the Notification mentioned at (i) of item (1) above.

[Placed in Library. See No. LT-6758/66].

12.55 hrs.

EVIDENCE AND DOCUMENTS RELATING TO FIFTIETH AND FIFTY-FIFTH REPORTS OF P.A.C.

Mr. Speaker: I have considered the request of Members that they may be permitted to see the evidence and documents pertaining to the Fiftieth and the Fifty-fifth Reports of the Public Accounts Committee in the light of the discussion that took place in the House on the 10th and the 11th August. In view of the fact that the Chairman of the Public Accounts Committee stated in the House yesterday that he had not given any assurance to any witness that his evidence will be treated as secret, I am inclined to give permission to the Members who make a specific request to see the documents and the evidence. Such records will be available in the Committee Room of the Public Accounts Committee where they will be shown in the presence of an officer. I should like to make it clear that this will be for background information of the Members concerned. They will not be permitted to use it in the House or make it public. I have granted this permission as a special case in view of the circumstances in which this request is being made. Each case, as it arises, in future, will be decided on its merits.